NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.524/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th November 2017, 10.30 A.M.

Name of the Company		Bank of Baroda -Versus- Pro Minerals Pvt.Ltd.		
Under Section		7 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
2. Sc 3. A	UMIK BATHA DUVIK MAZU RIF ALI, ASV. ALONI TAPA!	MDAR, Adu.	Bank of Baroda, financial Greditor.	Sounik Meguali. 28.11.2017
2. 3. A 4. A	Adv. Jishnu Adv. Aninban How. S.K. Sing Ju. Ankun Sin dv. Riti Bo dv. Subhadeeb	Ray hi ghi	Openation Componente Debton	Pan Bisn Fow S. K. Singhi I.G. MW. 28.11. 2017

ORDER

- Ld. Counsel for the financial creditor and the corporate debtor are present.
- Ld. Counsel for the corporate debtor sought leave of the court to file Vakalatnama and Board Resolution.

Prayer is allowed. Vakalatnama along with Board Resolution may be filed by the end of the day. Corporate Debtor may file their reply within 7 days from today with a copy in advance to the opposite party.

List on 07/12/2017 for admission.

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(Jinan K.R.) Member (J) 81

(V.P.Singh) Member (J)